

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3378
TO BE ANSWERED ON 04.08.2017

STANDARD OPERATING PROCEDURE FOR MISSING CHILDREN

3378. SHRI B. VINOD KUMAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has developed a Standard Operating Procedure for tracing of missing children and their rehabilitation after recovery;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a) to (c): Yes, Madam. The Ministry of Women and Child Development has developed a Standard Operating Procedure (SOP) for tracing of missing children. The SOP for tracing of missing children is in consonance with the Juvenile Justice (Care and Protection of Children) Model Rules 2016 framed under Juvenile Justice (Care and Protection of Children), Act, 2015. The SOP mainly deals with the tracking of missing children and their rehabilitation after recovery. It defines roles and responsibilities of various stake holders such as Police, Child Welfare Committees, Juvenile Justice Board, etc. This may be used by all States/UTs to deal with cases of missing children and to follow a uniform procedure throughout the country. The SOP provides a set of comprehensive standard operating procedure for key stakeholders involved in child tracing, family tracing, repatriation, rehabilitation, social reintegration and preventive work.
